GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO. 946
TO BE ANSWERED ON 26.07.2023

EX-GRATIA PAYMENT TO ACCIDENT VICTIMS

946. DR. PRITAM GOPINATHRAO MUNDE:
SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government proposes to increase the ceiling for ex-gratia provided to victims provided to victims of railways accidents under Section 124 of the Railways Act, 1989;

(b) if so, whether there is a classification for the nature of accidents; and

(c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (c): Ex-gratia provided by the Railways to the injured/next of kin of deceased passengers, in case of train accident is ₹ 50,000/- in case of death; ₹ 25,000/- in case of grievous injury and ₹ 5,000/- in case of simple injury.

In addition to the above, enhanced ex-gratia purely on humanitarian grounds is disbursed on the rates over and above the normal rate of ex-gratia.

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